

JANARDHANA POOJARY) : (a) to (d). In all, there are 22 Income Tax Officers Group-A, who have stayed in the capital for more than five years. As per the guidelines laid down for transfer of ITOs, a promotee Income-tax Officer, Group-A, is liable for transfer to another charge after he has rendered 5 years' service as regular ITO Group-A in a particular charge. A directly recruited Income-tax Officer, Group-A is liable to be shifted to another charge after 6 years' stay in a charge.

Income-tax Officers (Group-B) are not transferred from one charge to another charge except on grounds of extreme compassion or for administrative reasons. They may, however, be shifted to another ward/circle in a city charge like Delhi after a period of 3 years.

On the basis of the above guidelines at present there are only 5 ITOs Group-A due for transfer out of Delhi. The question of transfer of these officers out of Delhi would be considered at the time of annual general transfers.

Extension for Taken-Over of Swadeshi Textile Mills

6090. DR. C.S. VERMA :

SHRI C.K. KUPPUSWAMY : Will the Minister of SUPPLY AND TEXTILES be pleased to refer to reply given to Unstarred Question No. 3040 dated 10th August, 1984 regarding Nationalisation of Swadeshi Textile Mills and state :

(a) the circumstances under which the take-over of Swadeshi Textile Mills was extended each time for six times—ranging from 3 months to 6 months during the last two years; and

(b) when the final decision is expected as indecision and drift is affecting workmen and economy ?

THE MINISTER OF SUPPLY AND TEXTILE (SHRI CHANDRA SHE-

KHAR SINGH) (a). The validity of the order of take-over of the six textile undertakings belonging to M/s. Swadeshi Cotton Mills Co. Ltd. has been extended from time to time in the Public interest.

(b) It is not possible to indicate any specific date in this regard.

Rules Regulations Under Which TVs were Assessed for Excise Duty

6091. SHRI BANWARI LAL BAIRWA : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2866 on 12 April, 1985 regarding evasion of excise duty on TV sets by assesses and state :

(a) the rules/regulations/notifications under which different types of black and white and colour TVs were assessed for excise duty prior to 17 March, 1985 ;

(b) the names of manufactures against whom action has been initiated after issue of notices by MRTP Commission ;

(c) the name of manufacturers against whom action has been initiated before issue of notices by MRTP Commission ; and

(d) the details of method used by six companies listed in above question for excise evasion along with details of service charges not included in excise evaluation along with brand names ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Prior to 17.3.1985, all TV sets having a screen size not exceeding 51 cms were chargeable to basic excise duty which was as follows :—

- (i) Monochrome receiver 50% advance sets of screen size *lorem* not exceeding 36 cms.